People killed in maoist attack

 $\dagger 363.\,\mathrm{SHRI}$ NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of people killed in the maoists attacks during 2012-2013 and the current year;
- (b) whether it is a fact that Government has framed a new strategy to tackle maoists after the killing of political leaders in Chhattisgarh; and
- (c) if so, the difference between old and new strategies and by when it would be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) The number of incidents and the number of persons killed in 2012 and 2013 in LWE violence are given below:

Year	Incidents	Deaths
2012	1415	415
2013 (upto 31st July)	678	237

(b) and (c) The Central Government has a two-pronged approach towards combating the LWE insurgency. It supplements the efforts of State Governments through security related and development related interventions. In security related interventions, apart from directly deploying Central Armed Police Forces (CAPFs), the Government of India provides assistance for capacity building of the states through schemes like the Security Related Expenditure (SRE) Scheme, the Special infrastructure Scheme (SIS), the Construction/Strengthening of Fortified Police Stations Scheme etc.

In addition, other security related interventions include providing helicopters to States, setting up of Counter Insurgency and Anti Terrorism (CIAT) schools, assistance to raise India Reserve Battalions (IRB), modernization and upgradation of the State Police and their Intelligence apparatus under the Scheme for Modernization of State Police Forces (MPF scheme) etc.

[†] Original notice of the question was received in Hindi.

On the development front, the Central Government is implementing special schemes for LWE affected areas like the Integrated Action Plan (IAP), the Road Requirement Plan-I etc.

Therefore, the Government's long-term strategy to combat Left Wing Extremism in the country is already in place.

However, anti-naxal tactics are fine tuned from time to time in consultation with LWE affected States keeping in view emerging ground realities. The Central Government has taken a number of steps in this regard consequent to the recent naxal attack in Chhattisgarh, which cannot be disclosed in detail due to security considerations.

Policy for welfare of families of martyrs

364. SHRIMATI JAYA BACHCHAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government has formulated any policy to protect, support and take care of the families of martyrs and disabled soldiers;
 - (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government has taken note of the complaints of irregularities in implementation of these schemes; if so, the details thereof; and
 - (d) the details of steps Government has taken to address the issue?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) The Government formulates various policies / programmes for the welfare of the families of martyrs and disabled soldiers and Ex-Servicemen which are also applicable to War Widows/dependents, from time to time. These include Liberalised Family Pension, Death Gratuity, Ex-Gratia, Army Group Insurance, Disability Pension, War Injury Pension, Constant Attendance Allowance, Ex-Gratia Lumpsum Compensation, Income tax exemption, Allotment of Oil Product Agencies, Ex-Servicemen Contributory Health Scheme, Financial Assistance, Children Education Allowance, allotment of LPG Agency under Rajiv Gandhi Gramin LPG Vitrak Yojana, Allotment of LPG distributorship, Coal Tipper Attachment Scheme,